

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 11 of 2013 &
I.A. No. 31, 32 & 36 of 2013

Dated : 18th January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Rathi Steels & Power Ltd. & Ors. Appellant (s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors.
...Respondent (s)

Counsel for the Appellant(s): Mr. B.C. Rai
Mr. Gaurav Agarwal

ORDER

I.A. No. 36 of 2013
(Appl. for Intervention)

Issue notice. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Appeal No. 11 of 2013

Earlier, we have directed the Registry to number the Appeal as far as Appellant Nos. 1 to 3 is concerned as the Appellant No.4 was not a party in the proceedings before the Commission.

No petition for amendment of the cause title has been filed. Therefore, the Appellant is directed to file the amendment Petition.

It is submitted that the impugned Order in this matter has been challenged in the other Appeal Nos. 239 of 2012 and batch, which have already been admitted.

Therefore, **Admit.** Issue notice to the Respondents returnable on 24.01.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post this matter on **24.01.2013** along with Appeal nos. 239 of 2012 & batch.

(Rakesh Nath)
Technical Member
ts/sm

(Justice M. Karpaga Vinayagam)
Chairperson